276. [Transferred to the 6th August, 1993.]

Integrated Project for the Agriculture, Horticulture, Poultry and Dairy etc.

277. SHRI S. S. SURJEWALA: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

(a) whether Government are aware of a project to develop an area of 100 K.M. around Delhi falling in Haryana under "An integrated Project for the Development — Agriculture, Horticulture, Poultry and Dairy etc.";

(b) if so, the details thereof; and

(c) whether Government propose to make a plan to develop this area to set up agro-based industries to provide employment to the rural youth in view of the ever decreasing agricultural holdings?

THE MINISTER OF STATE OF THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c) Ministry of Food Processing Industries have neither drawn up nor received any such proposals. The Ministry seeks to enourage the setting up of these industries in various States by providing assistance under the various Plan Schemes formulated for the purpose.

Technical committee on deep-sea fisheries

278. SHRI V. HANUMANTHA RAO: Will the Minister of FOOD PROCES-SING INDUSTRIES be pleased to state:

(a) whether the recently constituted Technical Committee on deep-sea fisheries has submitted its report;

(b) if so, the details thereof; and

(c) if not, the time-frame set for submitting its preliminary suggestions?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) No, Sif.

(b) Does not arise.

(c) The Technical Committee is expected to submit its report within a period of three months

Foreign investment in the Food Processing and Marine Fisheries Sector

279. SHRI V. HANUMANTHA RAO: Will the Minister of FOOD PROCES-SING INDUSTRIES be pleased to state:

(a) whether Government ate making hectic efforts to invite foreign investment in the food processing and marine fisheries sector;

(b) whether, it is a fact that local entrepreheurs are not given encouragement;

(c) whether it is a fact that Indian entrepreneurs are not getting similar concessions in the marine fishery sector; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GODOI): (a) to (d) Since the liberalisation of Industrial Policy in July, 1991, foreign companies have been permitted to and has shown considerable interest to invest in the Food Processing and Deep-sea fishing sector in India and many proposals of foreign equity by foreign companies have been approved.

Indian entrepreneurs are also encouraged to invest in these industries for which several incentives including foreign technology agreement, concessions in excise and custom duties, assistance through Plan Schemes, etc. are provided. In addition, in the deep-sea fishing sector, Plan Schemes for interest subsidy on loans for acquisition of deep-sea fishing vessels and reimbursement of Central Excise Duty on High Speed Diesel Oil etc., are available to Indian Companies.

Setting up of Food Processing and Training Ceptres in Assum

280. SHRI TARACHARAN MA-JUMDAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state: [RAJYA SABHA]

(a) whether Government have taken any decision to set up Food Processing and Training Centres in the State of Assam;

(b) whether his Ministry has organised any seminar in the month of July 1993 at Guwahati in this regard;

(c) the number of incentives provided by the Central Government to the Assam State for Food Processing Industries; and

(d) what are the locations districtwise in the State for setting up such industries with details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) A scheme for assisting setting up of Food Processing and Training Centres in rural areas is being implemented during 8th Plan. Although, no proposal seeking assistance for setting up of such Food Processing and Training Centre has been received from Assam so far, the Ministry under the above plan scheme would consider providing necessary funds as and when such proposals are received from Assam.

(b) A seminar on food processing industries was organised on 6th July, 1993 at Guwahati to discuss development of food processing industries in the North-Eastern region.

(c) Incentives provided to food processing industries by the Central Government inter-alia include tax holiday for 5 years, exemption of Union Excise duty on processed fruits and vegetable products, fish products, meat and poultry products, certain milk products, soya products etc., reduction of customs and excise duty on plant and machinery for food processing industries, reduction of union excise duty on certain packaging materials, duty free import of capital goods for 100 per cent Export-oriented units, allowing 50 per cent of the products on DTA sales for agro-based 100 per cent EOUs, 100 per cent convertibility of assistance trade accounts, rupee on Pro-Food Ministry of from the cessing Industries under plan schemes for setting up of various food processing industries, training, marketing. establishment of infrastructure etc. The special incentives for North-Eastern region including Assam include income/ corporate tax exemption for a period of 5 years from the date of production/in the first 8 years of operation. higher quantum of assistance under the plan schemes of the Ministry.

(d) The Ministry does not set up food processing units directly but provides assistance to the State Government undertakings, joint sector undertakings, assisted sector undertakings, cooperatives voluntary organisations etc. for setting up/upgrading food processing units, establishment of infrastructure etc. Therefore, distric-wise/state-wise location for setting up such industries have to necessarily come from the organisations seeking assistance and or the State Government. This Ministry also provide assistance to State Government for conducting studies, feasibility reports etc. which inter-alia identify the location where such industries could be Consolidated district-wise deset up. tails for setting up of food processing industries have not been received from the State of Assam.

281. [Transferred to the 3rd August 1993.]

Deep Sea Fishing Industry in A.P.

282. SHRI V. HANUMANTHA RAO: Will the Minister of FOOD PROCES-SING INDUSTRIES be pleased to state:

(a) whether the deep-sea fishing industry based in Andhra Pradesh has appealed for radical measures to rehabilitate the sick industry;

(b) whether the Technical Committee recently constituted would look into the need to amend the S.D.F.Cfl Abolition Act of 1986; and

(c) whether it is a fact that there are legal constraints in rehabilitating the deep sea fishery sector?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING